



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.1691/2020**

**This the 04<sup>th</sup>day of November, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Lalan Kumar Jha,  
S/o Shri Nirbhay Narain Jha,  
R/o Upper Ground, 6,157,  
India House, Khasra No. 322,  
Village Nebsarai,  
New Delhi – 110068.

...Applicant

(By Advocate: Mr. Mohd. Kamil Khan)

**VERSUS**

1. Kendriya Vidyalaya Sangathan,  
Through its Commissioner,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi – 110016.
2. Directorate of Education,  
Through its Director,  
GNCT of Delhi/Civil Lines,  
Old Secretariat, Delhi.

...Respondents

(By Advocate: Mr. S. Rajappa)

**ORDER (Oral)**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:-**

The applicant joined the service of Kendriya Vidyalaya Sangathan (KVS) in the year 1986 as Post Graduate



Teacher (PGT). However, at that time he did not hold the essential qualification, namely, B.Ed. A condition was stipulated that he must secure that qualification within two years. It is stated that though the applicant took the B.Ed. examination in 1988, the results could not be declared till 22.05.1990 and that in the meanwhile, his services were regularised w.e.f. 20.08.1988 by the 1<sup>st</sup> respondent through an order dated 20.03.1995.

2. The applicant was selected and appointed to the post of Principal in the Delhi Administration in the year 2007. In the context of reckoning of past service, the second respondent has taken into account, only the service from 22.05.1990, on which date the applicant passed B.Ed. examination. This OA is filed with a prayer to direct the respondents to reckon the service from 20.08.1988 and to extend other ancillary benefits.

3. We heard Mr. Mohd. Kamil Khan, learned counsel for the applicant and Mr. S. Rajappa, learned counsel for the respondents at the stage of admission through video conferencing.

4. The service particulars of the applicant are not in dispute. He joined the service of the respondents on 20.08.1986 with Post Graduate degree and without B.Ed. which is very much essential. For whatever reason, the 1<sup>st</sup> respondent has chosen to regularise the service of the



applicant from 20.08.1988, the day on which he is said to have appeared in the examination. The fact however remains that he passed the B.Ed. examination only on 22.05.1990. Fairly enough, the 2<sup>nd</sup> respondent is reckoning the service of the applicant from the date on which he passed the B.Ed. examination.

5. For a Post Graduate Teacher, which is fairly higher in the hierarchy of the 1<sup>st</sup> respondent, it is understandable as to how and on what basis, the services of the applicant were regularised, even before he obtained B.Ed.degree. At any rate, from the point of 2<sup>nd</sup> respondent, it is only the service which the applicant rendered after holding qualification, stipulated for the post.

6. We do not find any merit in the OA and the same is, accordingly, dismissed. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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